

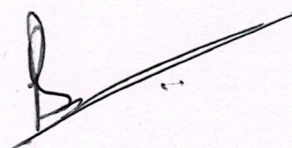
**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF P K S LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	P K S LTD
2.	Date of incorporation of corporate debtor	20/07/1982
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090WB1982PLC035099
5.	Address of the registered office and principal office (if any) of corporate debtor	7, CAMAC STREET, AZIMGUNJ HOUSE KOLKATA 700 017
6.	Insolvency commencement date in respect of corporate debtor	August 8, 2019
7.	Estimated date of closure of insolvency resolution process	February 3, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PINAKI SIRCAR IBBI Registration Number: IBBI/IPA-002/IP-N00063 /2017-18/10141
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<a href="mailto:pinaki_sircar@hotmail.com">pinaki_sircar@hotmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: <a href="mailto:pksl.cirp@gmail.com">pksl.cirp@gmail.com</a> 31/7, N. C. Chowdhury Road Kolkata 700 042
11.	Last date for submission of claims	August 21, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **P K S LTD** on **August 8, 2019**.

The creditors of **P K S LTD**, are hereby called upon to submit their claims with proof on or before **August 21, 2019** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Pinaki Sircar**  
**Insolvency Professional**  
IP Registration Number:  
IBBI/IPA-002/IP-N00063/2017-2019/10141



Name and Signature of Interim Resolution Professional  
Date and Place:

: PINAKI SIRCAR  
: Kolkata, August 9, 2019